GOVERNMENT OF INDIA MINISTRY OF JAL SHAKTI DEPARTMENT OF DRINKING WATER & SANITATION

RAJYA SABHA UNSTARRED QUESTION NO. – 889

ANSWERED ON 08/12/2025

STEPS TO ELIMINATE PHYSICAL VERIFICATION AND PAPERWORK IN JJM

889#. SHRI RAMJI LAL SUMAN:

Will the Minister of JAL SHAKTI be pleased to state:

- (a) the extent to which the Jal Jeevan Mission-Har Ghar Jal scheme is lagging behind in achieving the set target;
- (b) details of the complaints received under this scheme during the last three years;
- (c) the number of settlements being provided with clean water taps; and
- (d) the number of implementing agencies against whom action has been taken during the last three years to address the discrepancies between physical verification and paperwork under this scheme?

ANSWER

MINISTER OF STATE FOR JAL SHAKTI

(SHRI V. SOMANNA)

(a) to (c) Since August 2019, Government of India is implementing Jal Jeevan Mission (JJM) – Har Ghar Jal, in partnership with States/ UTs, to make provision of tap water connection to every rural household of the country. At the start of JJM in August 2019, only 3.23 crore (16.7%) rural households were reported to have tap water connections. So far, as reported by States/ UTs, as on 02.12.2025, around 12.51 crore additional rural households have been provided with tap water connections under JJM. Thus, as on 02.12.2025, out of 19.36 crore rural households in the country, more than 15.75 crore (81.37%) rural households are reported to have tap water connection.

Water is a state subject and, therefore, the primary responsibility for planning, implementation, and operation & maintenance (O&M) of piped water supply schemes to provide tap water to rural households, lies with the respective State/UT Government. As such, grievances/ complaints, etc. under JJM are handled and disposed of at the State/ UT level. Such complaints/ representations as and when received in this department are forwarded to the state government for taking necessary corrective measures. In addition, citizens can also lodge their grievances on Centralised Public Grievance Redress and Monitoring System (CPGRAMS), online portal of Government of India, which are forwarded to concerned States for taking corrective action. The details of complaints related to tap water supply are maintained at State level.

(d) As per the data reported by States/ UTs, action has been taken against 969 implementing agencies/ contractors in cases of financial irregularities and poor-quality works under JJM so far.